

Year	Cases Reported	Persons Arrested	Challaned	Convicted	Acquitted	Pending Trail	Pending Investigation	Discharged
2014	258	229	188	7	8	171	5	38
2015	294	247	203	7	4	192	17	27
2016 (upto 30.06.2016)	100	98	32	0	0	34	51	13

Empanelment for sale through CPC

1083. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the laid down procedure for empanelment of consumer goods for sale through Central Police Canteen (CPC);

(b) the details of agarbatties, dhoop and dry dhoop cones purchased by CPC situated in Delhi and NCR during the last twelve months indicating quantity purchased, purchase price, item-wise;

(c) what is the purchase policy of CPC; and

(d) whether CPC give purchase preference to goods manufactured by disabled persons and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) As per laid down procedure, applications alongwith requisite fee received from firms for empanelment are screened and placed before Price Negotiation Committee (PNC). After the rates are negotiated with the firms, the firms are empaneled to sell their product at agreed discount rates.

(b) The details of agarbatties, dhoop and dry dhoop cones purchased by CPC situated in Delhi and NCR during the last twelve months are as under:—

Name of items	Qty Purchased (in Pkts)	Purchased Price
Agarbatties	3,22,220	₹ 36,90,610/-
Dhoop	1,40,204	₹ 25,92,243/-
Dry Dhoop Cones	24,482	₹ 7,06,644/-
TOTAL	4,86,906	₹ 69,89,497/-

(c) The purchases are made by Master Canteens based on demand generated by Subsidiary Canteens functioning under them.

(d) The CPC treats all categories of persons equally.

Seizure of illegal arms and ammunitions

1084. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that during the last three years, Government has seized large number of arms and explosives in the country;

(b) if so, the year-wise large seizure therein; and

(c) the action taken by Government to stop such illegal production?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. There are reports of seizure of arms and explosives in different parts of the country. The details of arms seized in 2014 are given in the Statement-I (*See* below). Details of the explosives recovered during 2014 are given in the Statement-II, III and IV.

(c) As per the Seventh Schedule to the Constitution of India, "Law and Order" are State subjects. The compliance of various provisions of the Arms Act and Explosive Substance Act, 1908 and Explosive Act, 1884 is the responsibility of all concerned in particularly the State Governments/UTs. The Arms Act, 1959 has elaborate regulatory provisions, under Section 19 to 25 of the Act, to curb illegal trade in firearms. Under the Act, in addition to the State Police Authorities, personnel of Central Armed Police Forces have been empowered to search and seize arms and ammunition, illegally held/ traded by any person. The Explosive Substances Act, 1908 has also adequate penal provisions for misuse of explosive substances. From time to time, agencies concerned take necessary action to check violation of these Acts. However, details of cases registered, charge sheeted, convicted, persons arrested, charge sheeted and convicted under the Arms Act, 1959 during 2012-2014, State/UT-wise are given in the Statement-V (*See* below).

The Union Government has issued advisories to States/UTs from time to time to take strict action against the offenders.